

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 176/2004
O.A. No. 431/2004

(13)

New Delhi this the 24th day of March, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

1. Narender Kumar
S/o Shri Late Girwar Singh.
2. Kripa Nath,
S/o Late Shri Ram Sunder
3. Satish Kumar,
S/o Shri Nathu Singh Pal
4. Nagendra Pandey,
S/o Shri Vishwanath Pandey.

-Applicants

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Ors.

1. Dr. Prasada Rao,
The Secretary, Govt. of India,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. Dr. S.P. Aggarwal,
The Director General
DGHS, Nirman Bhawan, New Delhi.
3. Shri Ashwani Kumar
The Drug Controller General (I)
DGHS, Nirman Bhawan, New Delhi.
4. Dr. G.N. Singh
The Director,
Central Indian Pharmacopoeia Lab.,
Raj Nagar, Ghaziabad.
5. The Secretary,
Ministry of Finance,
North Block, New Delhi.

-Respondents

(By Advocate: Shri J.B. Mudgil)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Learned counsel for respondents has filed a copy of respondents' order dated 23.3.2005 passed in compliance of Tribunal's directions contained in order dated 19.2.2004 whereby OA-431/2004 was disposed of. Learned counsel for

(b)

applicants stated that although the C.P. may be disposed of, applicants be granted liberty to resort to legal proceedings on remaining aggrieved by order dated 23.3.2005. C.P. is disposed of accordingly and notices to the respondents are discharged.

S. Raju
(Shanker Raju)
Member (J)

V.K. Majotra
(V.K. Majotra) 24.3.05
Vice Chairman (A)

cc.